

Central Administrative Tribunal
Principal Bench

O.A.No.463/99
M.A.No.488/99

Hon'ble Shri R.K.Ahooja, Member(A)

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New Delhi, this 16th day of August, 1999

Shri V.K.Julka
s/o Shri Tilak Raj Julka
r/o GH 13/436, Paschim Vihar
New Delhi - 41. ... Applicant

(By Shri H.C.Sharma, Advocate)

Vs.

Director General, CSIR
Anusandhan Bhawan
2-Rafi Marg
New Delhi. ... Respondent

(By Shri N.Jayaraman, US, CSIR, Departmental
Representtive)

O R D E R (Oral)

The present OA was filed against the adverse remarks in the ACR of the applicant for the year 1994-95. Today, when the matter came up, the Departmental Representative, who is present in the court, produced a copy of the order dated 6.8.1999 wherein it has been stated that the DG, CSIR, after careful consideration of the representation of the applicant dated 27.11.1996, has ordered that the said adverse remarks be expunged. The learned counsel for the applicant also submits that the relief sought for by the applicant has been granted.

2. In view of the above position, the OA has become infructuous and is accordingly dismissed. No costs.

R.K.Ahooja -
(R.K.AHOOJA)

Member(A)

/rao/